

SE no 95 (I)

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Ravi Mathur
Additional Secretary
Telefax: 23710178

September 10, 2010

D.O.No.S.66011/2/2008-IR(PL)

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Dear Shri

As you are aware that the Plantations Labour Act, 1951 has been amended and notified vide Notification dated 18th May 2010 and has come into force w.e.f. 7th June 2010. A Notified copy of the Plantations Labour (Amendment) Act, 2010 along with the notified copy of enforcement of the Act is enclosed.

2. As you would observe that a new Chapter- IV A has been incorporated in the Plantations Labour Act, 1951 to provide for safety and to minimize the risk to the health of plantations workers. Section 18A (2) under the Plantation Labour (Amendment) Act 2010) provides that the State Government may make rules for prohibiting or, restricting employment of women or adolescents in using or handling hazardous chemicals. Similarly, Section 18B(1) under Plantation Labour (Amendment) Act 2010) provides that the State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Chapter. While framing rules prohibiting or restricting women and adolescents in using or handling hazardous chemicals, it would be prudent to be guided by safety norms as approved by expert bodies with regard to use of permissible toxics/ substances and State Governments may take the views/assistance of expert bodies such as Directorate General Factory Advice Service & Labour Institutes (DGFASLI – Tele: 022-24074358), in this matter.

With regards,

Yours sincerely,


(Ravi Mathur)

Forwarded
13.9.10

Chief Secretaries (As per List Attached)

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